



The Court Fees (Punjab Amendment) Act, 2016

Act 8 of 2016

Keyword(s):

Amendment of Central Act 7 of 1870

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

PART I
GOVERNMENT OF PUNJAB
DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS,
PUNJAB
NOTIFICATION

The 28th April, 2016

No. 11-Leg./2016.-The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 25th day of April, 2016, is hereby published for general information:-

THE COURT FEES (PUNJAB AMENDMENT) ACT, 2016.

(Punjab Act No. 8 of 2016)

AN
ACT

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India as follows :-

1. (1) This Act may be called the Court Fees (Punjab Amendment) Act, 2016. Short title and commencement.

(2) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.

2. In the Court Fees Act, 1870, in its application to the State of Punjab, for section 26, the following section shall be substituted, namely:- Substitution of section 26 of Central Act 7 of 1870.

“26. (1) The stamps used to denote any fees chargeable under this Act shall be impressed or adhesive or partly impressed and partly adhesive as the Appropriate Government may, by notification in the Official Gazette, from time to time direct.

Stamps to be impressed or adhesive.

(2) For the purposes of sub-section (1) and section 25, “stamp” means any mark, seal or endorsement by any agency or person duly authorized by the appropriate Government, and includes an adhesive or impressed stamp, for the purposes of Court fees chargeable under this Act.

Explanation.-“Impressed stamp” includes impression by a franking machine or any other machine, or a unique number generated by e-stamping or similar software, as the appropriate Government may, by notification in the Official Gazette, specify.”.

VIVEK PURI,
Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.